



क्षेत्रीय कार्यालय-उ०प्र० ²⁵प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
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संदर्भ संख्या : 2046/NGT-153/OA-454/2022

दिनांक 02/3/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 19.12.2022 in OA No-454/2022 Jai Prakash Versus State of Uttar Pradesh.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 19.12.2022 in OA No-454/2022 Jai Prakash Versus State of Uttar Pradesh. Compliance report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 454 OF 2022

IN THE MATTER OF:

Jai Prakash

...Applicant

Versus

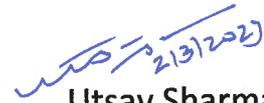
State of U.P.

...Respondent(s)

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FILED BY



Utsav Sharma
Regional Officer
UPPCB, Ghaziabad

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 454/2022

In the matter of:

Jai Prakash

...Applicant

Versus

State of U.P.

...Respondent(s)

**REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD WITH
RESPECT TO ORDER DATED 19.12.2022**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the instant matter was registered and taken up by this Hon'ble Tribunal on basis of a complaint received by post with regards to development of a colony on agricultural land by illegal construction at Village Dasna in District Ghaziabad.
2. That, Hon'ble Tribunal perused the said complaint on 28.07.2022 and in view of the grievances made in the application constituted a Joint Committee of State PCB, SEIAA, UP and District Magistrate, Ghaziabad for verification of factual position and initiating remedial action in case of

violation of environmental norms. Relevant operative part of the said order reads as under: -

"...In view of the grievances made in the application, we are of the view that the factual position needs to be verified and remedial action is required to be taken on the basis thereof in case of violation of environmental norms. We accordingly constitute Joint Committee of State PCB, SEIAA and District Magistrate, Ghaziabad and direct the Joint Committee to meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law. The State PCB will be the Nodal agency for coordination and compliance. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."

3. That, in compliance of above-mentioned orders of Hon'ble Tribunal, the Joint Committee comprising of Shri Bipin Kumar, Additional District Magistrate (City), Ghaziabad, Shri Amrit Lal Haldar, Member, SEAC-2 and Shri N.K. Pandey, Assistant Environmental Engineer, UPPCB, Ghaziabad carried out the site visit of Aakash Nagar and adjoining areas in *Dasna Dehat* area of Ghaziabad along with officers from revenue department on 05.11.2022 for factual verification of averments made in the complaint.

4. That, the report of the Joint Committee has been filed in Hon'ble Tribunal on 13.12.2022 and same has been acknowledged by Hon'ble Tribunal on 19.12.2022.
5. That, the matter was adjourned on 19.12.2022 and UPPCB was directed to submit status report regarding *rajwaha* and pond in question.
6. That, in compliance of above-mentioned directions of Hon'ble Tribunal, the officers of the Regional Office, Ghaziabad of UPPCB visited the said site again on 19.02.2023 and collected water samples from the said area earmarked as *rajwaha* in the revenue records and deposited it in the Regional laboratory, Ghaziabad.
7. That, analysis of the said sample has been done. The status of water quality of the said *rajwaha* is as follows:-

S.No.	Parameter	Observed Value
1	Colour	Turbid
2	Odour	Faint
3	pH	7.62
4	Dissolved Oxygen	Nil
5	BOD (mg/l)	58.2
6	COD (mg/l)	98.4
7	Total Suspended Solids (mg/l)	120.0

8. As is evident from above, though no fresh water is coming through the said *rajwaha* but receiving domestic waste water from Akash Nagar and Village Indiragarhi area is filled in this low-lying area. Although, the inflow of

waste water into the *rajwaha* has stopped as drains have been built which carry the domestic waste water which is getting accumulated in low lying areas along the railway line and eventually reaches Dasna drain but waste water and solid waste is still present at said *rajwaha*. Photographs taken at the time of inspection are as below.



The report may kindly be taken on record.


(Anil Gupta)
Scientific Assistant
UPPCB, Ghaziabad


(Kishan Singh)
Assistant Environment Engineer
UPPCB, Ghaziabad